

**Central Administrative Tribunal
Principal Bench, New Delhi.
OA-1019/2017
New Delhi this the 27th day of March, 2017**

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh. Raj Vir Sharma, Member (J)**

Surendra Kumar Gaur (Age about 61 + years),
S/o Sh. Nand Kishore Gaur,
Retired Chief Inspector of Tickets, Group 'C'
From Admn. Control of Divisional Railway Manager,
Northern Railway, New Delhi
R/o H.No. C-15, Shivlok CGHS Society, Plot No.6
Sector-6, Dwarka, New Delhi-110075. ... Applicant
(By Advocate : Mr. Gaya Prasad)

Versus

Union of India through:

1. General Manager,
Northern Railway,
Head Quarter Office,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway
State Entry Road, New Delhi.
3. Sr. Divisional Commercial Manager,
Northern Railway, DRM office,
State Entry Road, New Delhi. ... Respondents

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

Learned counsel for the applicant has submitted that the applicant was served a charge sheet on 30.01.2013. However, after that date the respondents have not furnished to him the relied upon documents as well as other additional documents asked for. No date has also been fixed in inquiry after December, 2015. Meanwhile applicant has retired on 30.06.2015. His retirement dues have also been withheld due to pendency of the inquiry.

2. Learned counsel submitted that the applicant would be satisfied if directions are given to the respondents to complete the inquiry within a given time frame.

3. Accordingly, we dispose of this OA at the admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to them to complete the pending inquiry against the applicant within a period of four months from the date of receipt of a certified copy of this order. The decision taken shall be communicated to the applicant by means of a reasoned and speaking order.

4. No costs.

(Raj Vir Sharma)
Member (J)

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(Shekhar Agarwal)
Member (A)